

**IN THE INCOME TAX APPELLATE TRIBUNAL  
SURAT BENCH, SURAT  
BEFORE SHRI C.M.GARG, JUDICIAL MEMBER  
AND SHRI O.P.MEENA, ACCOUNTANT MEMBER**

आ.अ.सं./I.T.A No.2439/AHD/2016	निर्धारणवर्ष/Assessment Year : 2012-13
--------------------------------	--

Nandi Fashion Pvt. Ltd, I-17, Surat Super Yarn Park, Hathuran Mangrol, Surat – 394125 <b>PAN: AACCN6574H</b>	<b>Vs.</b>	The Income Tax Officer, Ward – 1(1)(4), Surat.
<b>अपीलार्थी Appellant</b>		<b>प्रत्यर्थी/Respondent</b>

निर्धारितकीओरसे /Assessee by	Shri Rasesh Shah, CA
राजस्वकीओरसे /Revenue by	Shri O.P.Meena, Sr. D.R.

सुनवाईकीतारीख/ Date of hearing:	25.01.2018
उद्घोषणाकीतारीख/Pronouncement date	25.01.2018

**आदेश /ORDER**

**PER O. P. MEENA, ACCOUNTANT MEMBER:**

This appeal by the assessee filed against the order passed by the Commissioner of Income Tax (Appeals)-1, Surat, dated 31.08.2016 confirming the penalty of Rs.10,000/- u/s.271(1)(b) of the Act.

2. When the appeal was called for hearing, a letter dated 25.01.2018 signed by the Id.AR for the assessee firm was placed before us, wherein the assessee sought permission to withdraw the appeal. The Id.Sr.DR has not raised any objection for withdrawal of appeal.

3. In view of the foregoing, appeal is dismissed as withdrawn.

4. The order pronounced in the open Court on 25.01.2018.

*Sd/-*  
(C.M. GARG)  
**JUDICIAL MEMBER**

*Sd/-*  
(O.P. MEENA)  
**ACCOUNTANT MEMBER**

सुरत/ Surat, दिनांक Dated: 25.01.18

Copy of order forwarded to- Assessee/AO/Pr. CIT/ CIT (A)/ITAT (DR)/Guard file of ITAT.

By order

**Assistant Registrar, Surat**